

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 102**

**CA No. 146/23**  
**And**

**CP No.173/14**  
**RT CP No. 148/Chd/Hry/2020**

**IN THE MATTER OF:**

**Shriram EPC Ltd.**

...

**Petitioner**

**Versus**

**Prakash Inds. Ltd.**

...

**Respondent**

**Under Section: 450, CA 1956, 60(5)**

**Order delivered on 26.04.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,**  
**HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr.Sumit Jain with Mr. Vishav Bharti Gupta &  
Mr. Ashok Kumar, Advocates  
Mr. Anand Chhibbar, Senior Advocate with Mr.

**For the Respondent** : Vaibhav Sahni, Advocate & Ms. Swati Vashisht,  
PCA

**ORDER**

**CA No. 146/23 & CP No.173/14 RT CP No. 148/Chd/Hry/2020**

Heard the submissions made by the Ld. counsel for the petitioner-operational creditor. Mr. Vaibhav Sahni, Advocate for the respondent-corporate debtor has prayed for 10 days' time to file vakalatnama as well as reply. Time prayed for is granted. Let this matter be posted on 22.05.2024.

At the request of the Ld. counsel for the petitioner-operational creditor Item No. 101 i.e. C.P. (IB)/215(CH)2023 and Item No.102 i.e. CP No.173/14 having RT CP No. 148/Chd/Hry/2020 to be tagged together.

Let this matter be posted on 22.05.2024.

Sd/-

**(SATYA RANJAN PRASAD)**  
**HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**